

(b) if so, by when, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir.

(b) Does not arise, as no such proposal is under consideration in this Ministry.

Complaints of harassment of undertrials by convicted prisoners

†1166. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI KANAK LATA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether more prisoners are being kept in the jails of the country beyond the capacity of these jails;

(b) if so, the details of the problems arising from keeping more prisoners in the jails beyond their capacity;

(c) whether undertrials and convicts, both kinds of prisoners are kept together;

(d) if so, whether complaints of harassment of undertrials by convicted prisoners of criminal mindset are received from time to time; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per data compiled by the National Crime Records Bureau at the end of 2014, there were 4,18,536 inmates in the jails of the country out of authorized capacity of 3,56,561 inmates which constitutes an overcrowding of 17.4%, which is largely due to under trials. The following measures have been taken by the Government in respect of under trial prisoners and to reduce the overcrowding in jails:

(i) A letter has been sent to all States/UTs on 14.8.2015 for taking necessary action for including the Secretary of the district Legal services Authority as one of the members of the Under Trial Review Committee.

(ii) An Advisory has been issued by the Government of India on 17.1.2013 to States/UTs regarding use of Section 436A of the Cr.P.C to reduce overcrowding of prisons. The same can also be accessed on the website of Ministry of Home Affairs at the link: http://mha1.nic.in/PrisonReforms/pdf/AdvSec436APrisons-060213_0.pdf

† Original notice of the question was received in Hindi.

- (iii) The Union Home Minister has written to Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.
- (iv) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005–Bhim Singh *Vs* Union of India and Other relating to the under trial prisoners has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.
- (v) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Under trial prisoners under Section 436A of Cr. P. C. the same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha1.nic.in/PrisonReforms/pdf/GuidelinesForReckoningHalfLife_161014.pdf

(c) No, Sir. The undertrial prisoners and convicted prisoners are confined in separate barracks and enclosures.

(d) and (e) As prisons is a State subject as per Entry 4 of List II of the Seventh Schedule of the Constitution and the management and administration of the prisons is the responsibility of the State Governments, data in this regard is not maintained centrally.

**CRPF men killed in blast near Dantewada
in Chhattisgarh**

1167. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that some CRPF men belonging to 230 battalion were killed in IED blasts near Dantewada in Chhattisgarh recently;

(b) if so, the details of attacks on security forces during the last one year;

(c) whether it is a fact that naxals have got more sophisticated arms and ammunitions and better intelligence than our security forces; and

(d) if so, the steps taken by Government to provide better arms and ammunition to our security forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. On 30.03.2016, an IED blast on a CRPF vehicle near Mailawada on Bachel-Bhusaras road under